

IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No. 321

New IA-1948/2023 IA-882/2023

In

IB-113(ND)/2021

IN THE MATTER OF:

Vistra ITCL (India) Ltd

Vs.

Ansal urban Condominiums Pvt. Ltd.

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 19.04.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Sujoy Datta, Adv., Ms. Nishtha Khurana,
Adv., Ms. Sejal Sethi, Adv. in IA No. 882/2023
Adv Manish Gour, Adv Rohit Gour, Advocates
In IA No. 1948/2023

For the Respondent

: Adv. Shivanshu Kumar

For the RP

: RP Rajesh Ramnani

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **14.06.2023.**

Sd/-
(Court Officer)